FORM NO.4 (See Rule 42)

IN THE CENTRAL ADMINISTRATIVE TRIB GUWHATI BENCH ::::: GUWAHATI

Contempt APPLICATION NO. ORDER SHEET

applicant (s) Dhirendrea Soukar & other

Wordon of India & om Respondent(s)

Advocate for Applicant(s) M. Chanda, Ms. N.D. Gostoami G.H. Chakrabonk Advocate for Respondent(W) CASC

Order of the Tribunal

This Mise petition 6.7.2001 show been filed top the Compel for the petitioner bulled for my payon of contempt proceding agannet le Contemner

8.8.2001

for non-Compliance of his order dated 17. 10 2000 parsed in

O.A. 332/2000.

nk m

5.9.2001 Ravid before the Horible Court for further

orders.

Section Men

This application shall be considered alongwith the main case; List on 6-8-2001.

Let this case be listed on 5.9.01 along with 0.A.No.332/2001.

In view of the order passed in O.A.332 of 2000 the Contempt petition is dismissed.

3.9.2001

Reportate botomilled by the applicant.

फेन्द्रीय प्रस्ततिक अधिकाण Central Administrative Trabusal 20 MAR 2001 पुबाह्वाटी न्यादशेट Guwahati Bench

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL GUWAHATI BENCH ::: GUWAHATI.

Contempt Petition No. 8 /2001 In 0.A. No. 332/2000.

IN THE MATTER OF :

Shri Dhirendra Bas and Others.

- Versus -

Union of India and Others.

.... Alleged Contemner

-And -

IN THE MATTER OF :

An application under Section 17 of the Administrative Tribunal Act 1985 praying for initiation of contempt proceeding against the contemner for non-compliance of the order dated 17.10.2000 passed in 0.A. 332/2000.

-And-

IN THE MATTER OF :

Shri Dhirendra Sarkar
 Son of Late Roy Chand Sarkar
 Vill. Shyam Nagar
 P.O. & Dist. Karimganj.
 Assam.

Contd.....

- 2. Shri Birendra Das
 Son of Shri Kiran Chandra Das
 Vill. Dakshingaam
 P.S. Badarpur
 Dist. Karimganj, Assam.
- 3. Md. Iutfur Rahman
 Son of Md. Akaddas Ali
 Vill. Hafania (Maina)
 Dist. Karimganj (Assam).
- 4. Shri Nihar Dey
 Son of Shri Nripendra Dey
 Vill. Patharkandi
 Dist. Karimganj. Assam.
 - Versus -
- The Chief General Manager

 Assam Circle

 Govt. of India, Department of

 Telecommunication, Ulubari,

 Guwahati.
- 2. Shri C.V. Nair

 The General Manager

 Telecom, Silchar SSA,

 Govt. of India,

 Department of Silchar,

 Silchar, Assam.

- 3. Shri B. Rahaman
 Sub-Divisional Engineer (Group)
 Department of Telecommunication,
 Patharkandi 788724.
- 4. Shri Daya Sankar

 Deputy General Manager

 Department of Telecommunication

 Silchar.
- 5. Shri J.R. Paul

 DE (P & A) SSA, Silchar.

 Department of Telecom

 Silchar.
- 6. Shri S.P. Chakraborty
 HRD, Silchar
 Department of Telecom
 Silchar.
- 7. Shri J.R. Nath
 SDOT, Karimganj
 Department of Telecom
 Karimganj.

The abovenamed applicant Most Respectfully Sheweth:

That your applicant being highly approached this Hon'ble Tribunal for non-consideration of grant of benefit and facilities of Temporary status sanctioned under the scheme named

as casual labourers (Grant of temporary status and Regularisation scheme of the Department of Telecommunication 1989) and the benefit of temporary status granted to the applicant vide order dated 15.12.1997 and 16.12.1997 but subsequently cancelled the same without issuing notice or opportunity to the applicants wide impugned order issued under letter No. EE-119/TSN/CM/98-99/8 dated 29-6.98, E-63/TSN/10 dated 29.6.98 and letter No. E-27/98/99/17(E) dated 29.6.1998 through 0.A. No. 352/2000 before this Hon'ble Tribunal and this Hon'ble Tribunal was pleased to issue notice to the alleged contemner and also passed an interim order on 17.10.2000 original application no. 352/2000 (Sri Dhirendra Sarkar and others - Vs-Union of India and Others) after hearing the argument of the parties. The Hon'ble Tribunal was pleased to passed interim order on the following direction:

Heard Mr. M. Chanda, Learned Counsel for the applicants and Mr. B.C. Pathak, & Learned Addl. C.G.S.C. for the respondents.

Issue notice to show cause as to why this application shall not be admitted.

List on 1.12.2000 for show cause and admission.

In the meantime the 4 applicants shall be allowed to continue in their respective post.

That your applicant; the Laster on received of this Hon ble Tribunals order petitioner no.1 and 2 submitted this Tribunal order along with their representation on 20.10.2000 before the alleged contemmer no.1 through the D.E.T. Telecom, Karimganj and also petitioner no. 3 and 4 submitted before the

and alleged contemner no.3 whereby the petitioners prayed that for A allow to continue in service as casual cable worker interms of the Interim order dated 17.10.2000 passed in 0.A. 332/2000 but their after alleged contemner no.1 did not implemented the order how to a the Tribunal which is wilful violation of the Tribunal's wilful

Copies of the Tribunals order dated 17.10.2000

(Sum f)

and representation dated 20.10.2000 are annexed

as Annexure - 1 and 2.

That their after your petitioners again submitted the Hon ble Tribunal order dated 17.10.2000 before the alleged contemmer no. 1, 2 and 3 along with the similar representations on 19.12.2000 max stating the similar prayer which they were prayed in earlier representation dated 20.10.2000. The alleged contemmer were received their representations and also received the order of the Tribunal dated 17.10.2000. But their after also the alleged contemners neither implemented the Hon ble Tribunal's order dated 17.10.2000 which was passed in 0.A. 332/2000 nor they take any initiation for the implementation of the said tribunals order. Therefore it appears from the action of the alleged contemner that which is amount to contempt of court for wilful violation of the said court order.

Copy of the representation dated 19.12.2000 is

Annexed as Annexure - 3.

4. That your petitioners state that although we have not implemented the alleged contemner no. 4 to 7 in the original

- That It stated that the alleged contemner deliverying and wilfully did not take any initiation for implementation of the Hon'ble Tribunal order dated 17.10.2000 passed in 0.A.

 332/2000 which is amount to contempt of Court, therefore Hon'ble Tribunal be pleased to initiate a contempt proceeding against the contempers for wilfull violation of the said order.
- 6, That it is a fit case of the Hon'ble Tribunal for initiation of contempt proceeding for deliberate non-compliance of the Hon'ble Tribunal order dated 17.10.2000 passed in 0.A. No. 332/2000.

7. That this application is made bonafide and for the ends of justice.

Under the facts and circumstances above, the Hon'ble Tribunal be pleased to initiate contempt proceeding against the contemner for non-compliance of the order dated 17.10.2000 passed in 0.A.

332/2000 and further be pleased to impose punishment in accordance with law.

And for this act of kindness Your petitioner as in duty bound shall ever pray.

Affidavit

AFFIDAVIT

I, Shri Dhirendra Sarkar, son of Sri Kiran Chandra Das aged about 33 years resident of village Shyam Nagar, District - Karimganj P.O. Karimganj, Assam do hereby solemnly affairm and declare as follows:

- That I am the petitioner is above contempt petition and such I am well acquainted with the facts and circumstances of the case and also competent to sign this affidavit
- 2. That the statement made in para 1 to 5 are true to my knowledge and I have not suppressed any material fact.
- That this affidated is made for the purpose of the filing contempt petitioner before the Central Administrative Tribunal. Guwahati for non-compliance of interim order dated 17.10.2000 passed in 0.4. 332/2000.
- That I have been duly authorised by the other petitioner to small this affidavit.

And I sign this affidavit on this 2-6 th day of

march. February, 2001.

Identified by Neura Dei Giosmi

Advocate

Dhiendowa Sax/Lar

Deponent

Solemnly affairmed and declared before me by the deponent reliable by Mrs. N. D. Burgari Advocate. on 16.3.01

lembet rovant Advoente Central Administrates Fritand Grewenhade Parel

DRAFT CHARGE

Tribunal, Guwahati Bench, Guwahati for initiating contempt proceeding against the alleged contemners/respondents for wilful non-compliance of the order of the Hon'ble Tribunal dated 17.10.200 and further be pleased to impose punishment against the alleged contemners/respondents for wilful non-compliance and deligerate violation of the Hon'ble Tribunals order dated 17.10.2000 in accordance with law.

IT. THE CERTIFIED OF INDICATED THE THEODIST Windfall atmon progation (Forth 10.4) मान्यास Shidlar. (See hule..42)

APPLICATION 10. 332/2000

Applicant (s) Ski Dhirenorn Das nod ones

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Respondents(5) Conion & the made one,

Advocate for Applicant(s) N. M. CRazela, Mus. N. D. GODWKONi Mr. G. N. Chousabarty.

Advocate for Respondent(S)

Notes of the Registry

17.10.00 present : The Hon'ble Mr Justice D.M. Chowdhury, Vice-Chairman.

> Heard Mr M.Chanda, learned counsel for the applicants and Mr B.C.Pathak, learned Add).C.G.S.C for the respondents.

Issue notice to show cause as to why this application shall not be admitted.

List on 1.12.2000 for show cause and admission. In the meantime the 4 applicants shall be allowed to continue in their respective, post.

Sd/VICE CHAIRMAN

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Baction Officer (J) कानुमामं लिल्ली (ल्लाहरू ताता ल Control Administration Infounds देशकार मान्य होत्र । विकास Gowalius' nou, Grezalion. प्रविद्वारी माथजीतः प्रवाहाटी-9

To

Annes m. 2 Csein

The Chief General Manager Assam Circle, Government of India Department of Telecommunication Ulubari, Guwahati-781007

(Through SDO(T), Karimganj)

Sub: Prayer for allow to continue in service as Casual Cable Worker in terms of Interim Order dated 2.7.1998 passed in O.A. No. 141/98, order dated 31.8.1999 passed in O.A. No. 141/1998 and also in terms of interim order dated 17.10.2000 passed in O.A. No. 332/2000 (Sri Birendra Das & Ors. Vs. Union of India & Ors.)

Respected Sir.

I would like to draw your kind attention on the subject cited above and furth r begs to state that I have been working as casual worker under SDO(T), Karimganj since June, 1988 without any break and also granted Temporary Status vide your order dated 15.12.1997, 16.12.1997 and 22.12.1997 but the same has been cancelled vide impugned order dated 29.6.1998 without assigning any reason and also without following the established procedure of termination of Temporary Status as laid down in the Scheme. Being highly aggrieved and also being aggrieved by the threat of termination, I approached the Hon'ble Tribunal through 0.A. No. 141/98. The Hon ble Tribunal was pleased to pass a categorical interim order directing the authority to allow me to continue, to work and thereafter I have repeatedly approached before you to allow me to work. In spite of repeated approach and also in spite of the instruction given by the Directorate of Telecommunication which was communicated through CGMT's letter bearing No. STES-DR/160/

The same

Contd...

Additional Moreover the Hon'ble Central Administrative Tribunal decided the O.A. No. 141/98 passed a specific interim order that the undersigned be allowed to continue in work. Even thereafter no work has been allotted to me. Moreover the Temporary Status granted to me has not been restored, which was subsequently cancelled arbitrarily. Therefore finding no other alternative I approached the Hon'ble Tribunal by way of filing O.A. No. 332/2000 where the Hon'ble Tribunal specifically directed as follows:

" 17.10.00 Present : The Hon'ble Mr. Justice D.N. Chowdhury, Vice-Chairman.

Heard Mr. M. Chanda, learned counsel for the applicants and Mr. B.C. Pathak, learned Addl. C.G.S.C. for the respondents.

Issue notice to show cause as to why this application shall not be admitted.

List on 1.12.2000 for show cause and admission. In the mean-time the 4 applicants shall be allowed to continue in their respective post.

In view of the above order of the Hon'ble Tribunal you are requested to allow me to continue to work. A copy of the Interim Order dated 17.10.2000 referred above passed in O.A. No. 332/2000 is enclosed for your ready reference and necessary action thereon.

Thanking you,

Enclo : As stated above.

Date : 20 10 2000

Yours faithfully,

officender lacked

(Dhirendra Ch. Sarkar)

6/0 Late Roy Chand Sarkar.

F.O. & Vill. - Shyamnagar. Dist. - Karimganj.



To

The Chief General Manager, Assam Circle, Government of India, Department of Telecommunication, Ulubari, Guwahati-781007.

(Through SDO (T), Karimganj)

Sub: Prayer for allow to continue in service as Casual Cable Worker in terms of Interim Order dated 2.7.1998 passed in 0.A. No.141/98, order dated 31.8.1999 passed in 0.A. No.141/1998 and also in terms of interim order dated 17.10.2000 passed in 0.A. No. 332/2000 (Sri Birendra Das & Ors. Vs. Union of India. & Ors.)

Respected Sir,

I would like to draw your kind attention on the subject cited above and further begs to state that I have been working as Casual Worker under SDO(T), Karimganj since March, 1987 without any break and also granted Temporary Status vide your order dated 15.12.1997, 16.12.1997 and 22.12.1997 but the same has been cancelled vide impugned order dated 29.6.1998 without assigning any reason and also without following the established procedure of termination of Temporary Status as laid down in the Scheme. Being highly aggrieved and also being aggrieved by the threat of termination, I approached the Hon'ble Tribunal through O.A. No. 141/98. The Hon ble Tribunal was pleased to pass a categorical interim order directing the authority to allow me to continue to work and thereafter I have repeatedly approached before you to allow me to work. Inspite of repeated approach and also inspite of the instruction given by the Directorate of Telecommunication which was communicated through CGMT's letter bearing No.STES-DR/160/

Continued on the work

Contd...

26 dated 16.10.1998 I have not been allotted any work. Moreover, the Hon'ble Central Administrative Tribunal decided the O.A. No.141/98 passed a specific interim order that the undersigned be allowed to continue in work. Even thereafter no work has been allotted to me. Moreover, the Temporary Status granted to me has not been restored, which was subsequently cancelled arbitrarily. Therefore finding no other alternative I approached the Hon'ble Tribunal by way of filing O.A. No. 332/2000 where the Hon ble Tribunal specifically directed as follows:

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Heard Mr. M. Chanda, learned counsel for the applicants and Mr. B.C. Pathak, learned Addl.C.G.S.C. for the respondents.

Issue notice to show cause as to why this application shall not be admitted.

List on 1.12.2000 for show-cause and admission. In the meantime the 4 applicants shall be allowed to continue in their respective post."

In view of the above order of the Hon ble Tribunal you are requested to allow me to continue to work. A copy of the interim Order dated 17.10.2000 referred above passed in O.A. No. 332/2000 is enclosed for your ready reference and necessary action thereon.

Thanking you,

Enclo: As stated above

Date : 20/10/2000

Yours faithfully Sul Berendie Des

(Birendra Das) C/O- Sri Kiran Ch. Das, P.O. Srigouri, Vill. Dakshingram, P.S. Badarpur, Dist. Karimganj

 T_{O}

The Chief General Manager Assam Circle, Government of India Department of Telecommunication Ulubari, Guwahati - 781007.

(Through S.D.E, Patherkandi)

Sub: Prayer for allow to continue in service as Casual Cable Worker in terms of Interim Order dated 2.7.1998 passed in O.A. No.141/98, order dated 31.8.1999 passed in O.A. No.141/1998 and also in terms of interim order dated 17.10.2000 passed in O.A. No. 332/2000 (Sri Birendra Das & Ors. Vs. Union of India & Ors.)

Respected Sir.

I would like to draw your kind attention on the subject cited above and further begs to state that I have been working as Casual worker under S.D.E, Patherkandi since January, 1988 without any break and also granted Temporary Status vide your order dated 15.12.1997,16.12.1997 and 22.12.1997 but the same has been cancelled vide impugned order dated 29.6.1998 without assigning any reason and also without following the established procedure of termination of Temporary Status as laid down in the Scheme. Being highly aggrieved and also being aggrieved by the threat of termination, I approached the Hon ble Tribunal through 0.A No.141/98. The Hon ble Tribunal was pleased to pass a categorical interim order directing the authority to allow me to continue to work and thereafter I have repeatedly approached before you to allow me to work. Inspite of repeated approach and also inspite of the instruction given by the Directorate of Telecommunication which was communicated through CGMT's letter bearing No.STES_DR/160/

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Heard Mr. M. Chanda, learned counsel for the applicants and Mr. B.C. Pathak, learned Addl.C.G.S.C. for the respondents.

Issue notice to show-cause as to why this application shall not be admitted.

List on 1.12.2000 for show-cause and admission. In the meantime the 4 applicants shall be allowed to continue in their respective post."

In view of the above order of the Hon ble Tribunal you are requested to allow me to continue to work. At copy of the interim order dated 17.10.2000 referred above passed in 0.A. No.332/2000 is enclosed for your ready reference and necessary action thereon.

Thanking you,

Yours faithfully.

Date : 20/10/2000 | Enclo : As stated above |

Md Luthur Ruhman (Md. Lutfur Rahman) S/O. Md. Akaddas Ali. Vill. Hafania, P.O. Kanaibazar, (Moina) Dist. Karimganj.

The Chief General Manager, Assam Circle, Government of India Department of Telecommunication, Ulubari, Guwahati - 781007.

(Through S.D.E, Patherkandi).

Sub: - Prayer for allow to continue in service as Casual Cable Worker in terms of Interim Order dated 2.7.1998 passed in O.A. No.141/98, order dated 31.8.1999 passed in O.A. No.141/1998 and also in terms of interim order dated 17.10.2000 passed in O.A. no. 332/2000(Sri Birendra Das & Ors. Vs. Union of India & Ors.)

Respected Sir,

I would like to draw your kind attention on the subject cited above and further begs to state that I have been working as Casual worker under S.D.E. Patherkandi since January, 1988 without any break and also granted Temporary Status vide your order dated 15.12.1997. 16.12.1997 and 22.12.1997 but the same has been cancelled vide impugned order dated 29.6.1998 without assigning any reason and also without following the established procedure of termination of Temporary Status as laid down in the scheme. Being highly aggrieved and also being aggrieved by the threat of termination, I approached the Hon'ble Tribunal through O.A. No.141/98. The Hon'ble Tribunal was pleased to pass a categorical interim order directing the authority to allow me to continue to work and thereafter I have repeatedly approached before you to allow me to work. Inspite of repeated approach and also inspite of the instruction given by the Directofate of Telecommunication which was communicated through C.GMT's letter bearing No.STES-DR/160/26 dated 16.10.1998 I have Contd....

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Issue notice to show-cause as to why this application shall not be admitted.

List on 1.12.2000 for show cause and admission. In the meantime the 4 applicants shall be allowed to continue in their respective post. "

In view of the above order of the Hon ble Tribunal you are requested to allow me to continue to work. A copy of the interim order dated 17.10.2000 referred above passed in 0.A. No.332/2000 is enclosed for your ready reference and necessary action thereon.

Thanking you,

Enclo: As stated above Date: 20/10/2000.

Yours faithfully, Sin. Nihar wey

(Nihar Dey)

S/o Sni- Nripemora ver

VIII& Po. Pathar Kandi

vist Karimzamj

Annex m -31

To

- 1). The General Manager.

 Telecom, Silchar S.S.A., Silchar.
 - 2). The Divisional Engineer, Telecom(s.D.O.T.)
 Karimgani Division, Karimgani, D.E.T., Karimgani.
 - 3). The Sub-Divisional Engineer (S.B.E.)
 Patherkandi: Sub-Division. patherkandi:
 - Ref: Order dated 17.10.2000 in application No.332/2000 Shri Birendra Das and others Vs. Union of India and others Passed by the Hon ble Mr. Justice D.N. Choudhury, Vico-Chairman, Administrative Tribunal, Guwahati Bench, Guwahati.

Sub: Prayer for continuation and providing pervice in my previous post.

Respected sir,

I have the undersigned most respectfully pray to lay before you the following facts in reference to the subject and reference stated above for favour of your kind consideration and necessary action.

That, I alongwith 4(Four) other petitioners have submitted an application before the Central Administrative Tribunal, Guwahati Bench, Guwahati in the matter of continuation of our service in Telecom Department and the same has been heard on 17.10.2000 in the presence of learned lawyers of both sides.

That the Hon'ble Mr. Justice D.N. Choudhury after hearing both sides was pleased to allow us to remain continue in service in our respective posts untill further order.

That after receiving the above said order, I have submitted petition before you on 20.10.2000 alongwith a XEROX Copy of said Order for providing me service in my previous post, but unfortunately I have not been allowed to continue in my post up-till-date by your good office.

That in this prevailing circumstances I have no other alternative but to persue your goodself through this reminder in the matter of consideration of said order stated in above reference.

Therefore, it is prayed that your good office would be graciously pleased enough to provide me service in my previous post for favour of your kind consideration and necessary action.

And for this act of your kidness I shall remain ever grateful to you.

Thanking you,

Dated: 19112 /2000.

Yours faithfully.

Threaden for Kur

(Ahirendra Sarkar)
Son of Late Raichand Sarkar,
Vill & P.O.: Shyamnagar,
Dist.: Karimganj, Assam.

and the second

- 1). The General Manager, Tolecom. Silcher, S. S. A. Silcher,
- 2). The Divisional Engineer Telecom (S.D.O.T.)

 Karimgani Division Karimgani, D.E.T. Karimgani.
- 3). The Sub-Divisional Engineer, Tolocom(s.D.E), Pathorkandi sub-Division, Pathorkandi,

Ref: Order dated: 17.10.2000 in application No.332/2000 shri Birendra Das and others - Vo. - Union of India and others Passed by the Hon'ble Mr. Justice D.N. Choudhury, Vice-Chairman, Administrative Tribunal, Guwahati Bonch, Guwahati.

Subi: Prayer for continuation and providing service in my previous post.

Respected sir.

I have the undersigned most respectfully pray to lay before you the following facts in reference to the subject and reference stated above for favour of your kind consideration and necessary action.

That, I alongwith 4(FOUR) other petitioners have submitted an application before the Central Administrative Tribunal. Gumahati Bench. Gumahati in the matter of continuation of our service in Telecom Department and the same has been heard on 17.10.2000 in the presence of learned lawyers of both sides.

That the Hon'ble Mr. Justice D.M.Choudhury after hearing both sides was pleased to allow us to remain continue in service in our respective posts until further order.

That after receiving the above said order, I have submitted petition before you on 20.10.2000 alongwith a XEROX copy of said order for providing me service in my previous post, but unfortunately I have not been allowed to continue in my post up-till-date by your good office.

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And for this act of your kindness I shall remain ever grateful to you.

Thanking you sir,

Da tod

The 19/12/ /2000

Yours fai thfully.

I Sui Birarde 2021

(Shri Birondra Das)
Son of Shri Kiron Ch. Das,
Vill & p.O. - S.R. IG.O.U.R.I.
Dist. - Korimgani.(A S.S.A.M.)

- /1. The General Manager, Telecom, Silchar S. S. A. Silchar.
 - 2. The Divisional Engineer Telecom, (S.D.O.T.) Raringanj Division, Karinganj. DET, Kveingen
 - 3. The Sub-Divisional Engineer, Telecom (S.D.E.) Patharkandi gub-Division, Patharkandi.
- Order dated 17-10-2000 in application No.332/2000 Ref. : sri Bhirendra Das and Others-Vs.-Union of India and others passed by the Hon'ble Mr. Justice D.N. Choudhury, Vice - Chairman, Central Administrative Tribunal, Guwahati Bench, Guwahati.
- Prayer for continuation and providing service in my previous post.

Respected sir,

I have the undersigned most respectfully pray to lay before you the following facts in reference to the subject and reference stated above for favour of your kind consideration and necessary action. 3The

That, I alongwith (three) other petitioners have submitted an application before the Central Administrative Tribunal, Guwahati Bench, Guwahati in the matter of continuation of our service in Telecom Department and the same has been heard on 17-10-2000 in the presence of learned lawyers of both sides.

That the Hon'ble Mr. Justice D.N. Choudhury after hearing both sides was pleased to allow us to remain continue in service in our respective posts untill further order.

That after receiving the above said order, I have submitted petition before you on 20-10-2000 alongwith a Xerox copy of said order for providing me service in my previous postabut unfortunately I have not been allowed to continue in my post up-till-date by your good office.

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and for this act of your kindness I shall remain ever greatful to you.

Thanking you.

Date. 19.12.7000

Yours faithfully,

MD Lithfur Raman Sto Alissos Ali VIII-Hafawa

P.O. Kanal Bazar P.O. Pothar kandi

- 1. The General Manager, Telecom, Silchar S. S. A. Silchar.
 - 2. The Divisional Engineer Telecom. (5.D.O.T.)
 Karimganj Division, Karimganj.
 - 3. The Sub-Divisional Engineer, Telecom (S.D.E.) Patharkandi Sub-Division, Patharkandi.
- Ref.: Order dated 17-10-2000 in application No.332/2000 Fri Phirendra Das and Others-Vs.-Union of India and Others passed by the Hon'ble Mr. Justice D.N. Choudhury, Vice Chairman, Central Administrative Tribunal, Guwahati Bench, Guwahati.
- Fub :: Prayer for continuation and providing service in my previous post.

Respected sir,

I have the undersigned most respectfully pray to lay before you the following facts in reference to the subject and reference stated above for favour of your kind consideration and necessary action.

That, I alongwith (2-(EDETE)) other petitioners have submitted an application before the Central Administrative Tribunal, Ouwahati Bench, Suwahati in the matter of continuation of our service in Telecom Department and the same has been heard on 17-10-2000 in the presence of learned lawyers of both sides.

That the Hon'ble Mr. Justice D.N. Choudhury after hearing both sides was pleased to allow us to remain continue in service in our respective posts untill further order.

That after receiving the above said order, I have submitted petition before you on 20-10-2000 alongwith a Xerox copy of said order for providing me service in my previous post, but unfortunately I have not been allowed to continue in my post up-till-date by your good office.

That in this prevailing circumstances I have no other alternative but to persue your goodself through this reminder in the matter of consideration of said order stated in above reference.

Therefore, it is prayed that your good office would be graciously pleased enough to provide me service in my previous post for favour of your kind consideration and necessary action.

And for this act of your kindness I shall remain ever Greatful to you.

Thanking you.

Date 19.12.60

Yours faithfully,

Nihor oger Slo-Nripenidsa ver Po-Falborkondi voist-Konimsons